

Petition(s) for Special Leave to Appeal (C) No(s).10911/2021

(Arising out of impugned final judgment and order dated 09-07-2021 in WP(C) No.6313/2021 passed by the High Court of Delhi at New Delhi)

STATE BAR COUNCIL OF MADHYA PRADESH

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.82822/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT SENSITIVE)

Date : 03-08-2021 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Mr. Nidhesh Gupta, Sr.Adv.  
Mr. Siddharth R. Gupta, Adv.  
Mr. Mrigank Prabhakar, AOR  
Ms. Sakshi Banga, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.  
Heard learned senior counsel for the petitioner.  
Issue notice.

We direct the instructing counsel of Mr. Nidhesh Gupta, learned senior counsel for the petitioner, to serve a copy of the petition in the learned Attorney General's office.

Let a copy of the petition be also served to the learned Solicitor General of India.

List the matter on 06.08.2021.

Signature Not Verified  
Digitally Signed by  
SATISH KUMAR YADAV  
Date: 2021.08.03  
17:04:29 IST  
Reason: [ ]

(SATISH KUMAR YADAV)  
DEPUTY REGISTRAR

(R.S. NARAYANAN)  
COURT MASTER (NSH)